

(2019) 11 DEL CK 0482

In the Delhi High Court

Case No : Criminal Writ Petition No. 3319 Of 2019, Criminal Miscellaneous
Application No. 41290 Of 2019

Rajendra Yadav & Anr

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 27-11-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 323, 336, 380, 451, 506

Citation : (2019) 11 DEL CK 0482

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : R.N.Sharma, Avinash Vasts, Sanjay Lao, Rajender Yadav

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

In the above captioned first petition, quashing of FIR No.391/2019, under Section 380/451 IPC and in the above captioned second petition, quashing of FIR No.340/2019, under Sections 323/336/451 /506/34 IPC, both registered at police station Dwarka North, New Delhi, is sought on the ground that the dispute between the parties has been amicably resolved in terms of Settlement/Compromise Deed of 18th November, 2019.

Since the subject matter of these two FIRs is essentially similar, with the consent of counsel representing both the sides, these petitions have been heard together and are being disposed of by this common judgment.

Notice.

Mr. Sanjay Lao, learned Standing Counsel for respondent/State accepts notice and submits that petitioners as well as complainants of FIR in question are present in the Court and they have been duly identified by Investigating Officer of these cases.

Complainants of these FIRs submit that the dispute inter se has been amicably resolved and now, no grievance against each other survives and, therefore, the proceedings arising out of FIR in question be brought to an end.

Heard.

Since the subject matter of these FIRs stands mutually and amicably resolved between the parties, no useful purpose would be served in continuation of the proceedings arising therefrom.

In view of the above, FIR No.391/2019, under Section 380/451 IPC and in the above captioned second petition, quashing of FIR No.340/2019, under Sections 323/336/451 /506/34 IPC, both registered at police station Dwarka North, New Delhi and proceedings emanating therefrom are hereby quashed.

The petitions and applications stand disposed of.